

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).2 4 3 8 2 / 2 0 0 8

(From the judgement and order dated 19 / 0 9 / 2 0 0 8 in DB S A W No. 49 0 / 2 0 0 8 & SBC W P No. 5 7 0 1 / 2 0 0 7 of The HIGH COUR T OF RA J A S T H A N AT JODH P U R)

NATIO N A L INS T I T U T E OF OP E N SCHOOL I N G

Petitioner(s)

VER SUS

P R I Y A PA M N A N I & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and prayer for interim relief)

Date: 17 / 1 0 / 2 0 0 8 This Petition was called on for hearing today.

CORAM :

HON' B L E MR. JUS T I C E R.V. RA V E E N D R A N
HON' B L E MR. JUS T I C E J.M. PA NC H A L

For Petitioner(s) Mr. Rakesh Ku m a r Kha n n a , Sr.Adv.
Mr. Ritesh Singh, Adv.
Mrs. Jh anvi Wor a h a , Adv.
Mr. P r a n av Vyas, Adv.
Mr. Surya Kant,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
OR D E R

No ground is made our for interference under Article
13 6 of the Constitution. The special leave petition is
dismissed.

(PA W A N KUMA R)
COUR T MAS T E R

(ANAN D SING H)
COUR T MAS T E R